

12.02 1/2 hrs.

STATEMENT CORRECTING REPLY TO
SQ. NO. 295 DATED 1.12.1988 RE:
ANIMAL AND BIRD SACRIFICE

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): Sir, I invite the attention of the House to the reply given to Starred Question No. 295 in this House on 1-12-88. In reply to part (a) of the original reply in the 2nd line, the name of the State of Haryana is to be deleted.

The original Statement was based on the information furnished earlier by the Director, Department of Animal Husbandry, Government of Haryana. While going through the information received subsequently from the Director, Animal Husbandry, Haryana, it was noticed that the State Government of Haryana had not enacted a legislation for Prohibition of Animals and Birds Sacrifice. Director, Animal Husbandry, Haryana was, therefore, requested to clarify the position.

Although the Question was answered in the last week of the Session, the Statement could not be laid on the Table of the same Session due to paucity of time.

I, therefore, crave the indulgence of the House to the extent mentioned above.

[Translation]

SHRI CHARANJIT SINGH ATHWAL (Ropar): Mr. Speaker, Sir, a Bill was introduced in the U.S. Senate which states that human rights do not exist in India... (*Interruptions*)

[English]

MR. SPEAKER: Nothing doing.

[Translation]

SHRI CHARANJIT SINGH ATHWAL:
Then we walk out.

At this stage Shri Charanjit Singh Athwal and some other Hon. Members left the House.

12.03 hrs.

COMMITTEE OF PRIVILEGES

[English]

Extension of Time for Presentation of
Report

SHRI SHARAD DIGHE (Bombay North Central): Sir, I beg to move:

"That this House do further extend up to the last day of the first week of the next session the time for the presentation of the Report of the Committee of Privileges in regard to allegation made by Shri K.P. Unnikrishnan, M.P., against the Minister of State in the Ministry of Commerce (Shri Priya Ranjan Das Munsri) on 10th December, 1987, during discussion on 'No Confidence Motion'."

MR. SPEAKER: Yes, Mr. Kurup.

SHRI SURESH KURUP (Kottayam): Sir, on December 15, 1987, you, in your wisdom had rejected a Privilege Motion regarding the very same subject and again a motion was brought from back-door. During the last Budget session, again a motion was brought before this House from back-door ignoring all procedural objections raised by Members of this House and ignoring all parliamentary practices. Now I want to know why exactly they seek extension of time for